

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-587(PB)/2017

IN THE MATTER OF:

ICICI Bank Limited

.... **APPLICANT / PETITIONER**

Vs

Vidhya Mandir Classes Limited

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

**Mr. Arun Kathpalia, Senior Advocate with
Mr. Krishnendu Datta, Ms. Padmaja Kaul,
Ms Nayan Agarwal and Ms. Vishakha Gupta,
Advs**

For the Respondent(s):-

**Mr. U.K. Chaudhary, Senior Advocate with
Mr. Niraj Kumar and Mr. Aditya Dewan,
Advocates**

ORDER

Arguments heard, which remained inconclusive.

List the matter on 05.02.2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)